

A-42011/47/2013-Ad.II  
Government of India  
Ministry of Corporate Affairs

New Delhi dated 04.07.2013

**OFFICE MEMORANDUM**

**Subject : Relaxation in OM dt 11.05.2011 and OM dt 27.09.2011 to enable implementation of DOPT instructions (OM dt 16.01.2013) for appointments, on compassionate grounds, for dependent family members of deceased employees of MCA, in Group C posts of Multi Tasking Staff (MTS)**

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Under a cadre restructuring decision, the competent authority in the Ministry of Corporate Affairs, instructed vide **OM number A-12011/26/2011-Ad.II dated 11.05.2011**, that there shall be no direct recruitment in any Group B or Group C post in field offices, except in the four grades of Company Prosecutor, Senior Technical Assistant, Junior Technical Assistant and Rajbhasha posts.

2. Following the OM dated 11-5-2011, while issuing revised recruitment rules of MTS, namely MCA field offices, Group C MTS Recruitment Rules 2011 (notification dated 28-7-2011), another forwarding **OM No. A-12011/18/2011-Ad.II dated 27-9-2011** was issued. In Para 1(f) to (k) of this second OM dated 27-9-2011, it was instructed, that 50% of posts/vacancies in the Group C grade of MTS is to be earmarked for filling up by absorption from company paid staff (engaged upto 27.08.1999) as per existing absorption scheme and remaining 50% stands abolished, in view of restructuring decision dated 11.05.2011.

3. But after above two OMs dt 11-5-2011 and OM dt 27-9-2011, it was felt that operation of these two instructions is closing all options of compassionate appointments for dependant family members of deceased employees as per DOPT rules. Recently, the DOPT in its consolidated instructions (**F.No. 14014/02/2012-Estt. (D) dated 16.01.2013, Para 18 (d)**) also clarified that compassionate